



2026:AHC:17267

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 399 of 2026

Mohini Retired Sub Inspector

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jitendra Kumar Ravat
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Archana Devi (AoR No.A/A0514/24) holding brief of Sri Jitendra Kumar Ravat, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that she is a Sub-Inspector who superannuated on 31.03.2025. Post-superannuation, notices came to be issued to her for vacating the official accommodation allotted to the writ petitioner on 03.11.2025 and 03.12.2025. However, the writ petitioner has not vacated the said premises on the ground that she is to undergo knee surgery. Learned counsel for the writ petitioner as per the instructions submits that the writ petitioner shall vacate the premises by 28.02.2026.

3. Learned Standing Counsel on the other hand submits that the writ petitioner has no legal right to retain the official accommodation, one she superannuated. According to him, it is for the writ petitioner to approach Respondent no.3/ Deputy Commissioner of Police, Police Commissionerate, Kanpur Nagar, who shall take into account the grievance.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to approach the Respondent no.3/ Deputy Commissioner of Police, Police Commissionerate, Kanpur Nagar by means of a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order by 29.01.2026, who on the said motion shall proceed to consider the request of the writ petitioner strictly in accordance with law by 13.02.2026.

6. Passing of the order would not construed to an expression that the writ

petitioner is not liable to pay penal rent in that regard as per rules.

7. Till 13.02.2026, the writ petitioner shall not be vacated from the quarter, in case, the writ petitioner has not already vacated.

8. The protection so accorded shall only apply to the writ petitioner, once the writ petitioner sticks to the time-line and terms and does not violate any of the terms and conditions of the order. In case, there is any violation of any of the conditions, the protection shall stand ceased without reference to the Court.

9. Supplementary Affidavit filed today is taken on record.

January 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)